

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.298 of 2013 and IA No. 394 of 2013
(P&NG)**

Dated: 6th January, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Gujarat Gas Company Ltd. Appellant (s)
Versus
Petroleum & Natural Gas Regulatory Board ... Respondent (s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apporva Mishra
Ms. Radhika Gupta

Counsel for the Respondent(s) : Mr. Prashant Belboruah,
Ms. Sonali Malhotra for PNGRB

ORDER

We have heard the learned counsel for both the parties in IA no. 394 of 2013.

In view of our judgment in Appeal no. 222 of 2012, we deem it appropriate to grant stay in respect of retrospective effect alone. The learned counsel for the Board is directed to file the reply on or before 06.02.2014 after serving copy on the other side.

As requested by the learned counsel for the parties, post the matter on **17.02.2014 at 2.30 p.m.** for final disposal. In the meantime, Rejoinder if any, be filed after serving copy on the other side.

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**